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Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD

Original Application No. 990 of 2006

Wednesday, this the 15th day of November, 2006

Hon'ble Mr. Justice Khem Karan, Vice Chairman
Hon'ble Mr. M. Jayaraman, Member (A)

Kashmira Singh, S/o Sri Ninder Singh, A/a 45 years, R/o P-59/7, N-4,
Area Air Force Station, Chakeri, Kanpur.

Applicant

By Advocate Shri Vinod Kumar

Versus

1. Union of India through Secretary, M/o Defence, Govt. of India,
South Block, Army Headquarter, New Delhi.
2. Garrison Engineer (I) E/M, Chakeri, Kanpur-208008.
3. Assistant Engineer (E/M)-III, Chakeri, Kanpur-208008.

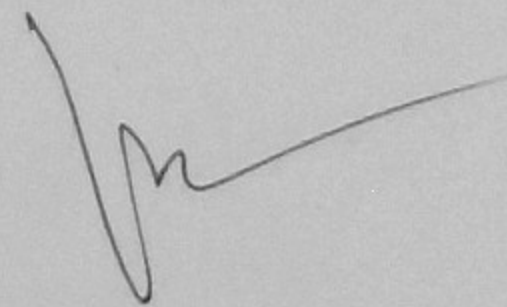
Respondents

By Advocate Shri Saumitra Singh

ORDER

Mr. Justice Khem Karan, Vice Chairman

The applicant is claiming that he should be given annual increment from 1998, which the respondents have had been denying or avoiding for last so many years inspite of representations ^{having} ~~have not~~ been given to the authority concerned. One of such representations is annexure-1. The Office has raised an objection against the maintainability of this O.A. on the ground that it is barred by time. Shri Vinod Kumar states the cause of action is recurring and occurring one as the said increment is being denied even today. He says that the authorities may be directed to dispose of his representation.

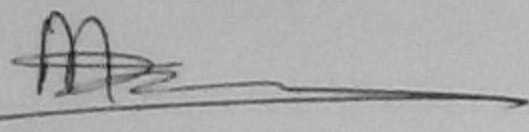


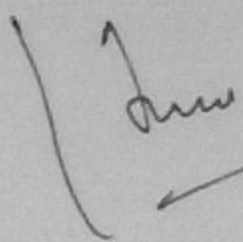
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2. We think that the O.A. can be disposed of at this stage with suitable direction to respondent no.2 to consider and dispose of the representation-dated 06.06.2006 (annexure-1) in accordance with Rules.

3. Accordingly, the O.A. is disposed of with direction to respondent no.2 to consider and dispose of the representation of the applicant-dated 06.06.2006 (annexure-1) within a period of 3 months from the date a certified copy of this Order is produced before him. No order as to cost.


Member (A)


15.11.06
Vice Chairman

/M.M./